

IN THE COURT OF THE ADDITIONAL CHIEF JUDICIAL  
MAGISTRATE, BONGAIGAON

G.R.No : 379/09



STATE

Vs

Sri Upen Ray

Md.Azizur Rahman

Md.Shah Alam

Md.Amiruddin Sheikh

..... Accused

Charged u/s : 457/380/411/34 I.P.C.

Present : Mrs.M.De,

Addl.C.J.M.Bongaigaon

Counsel for the prosecution : Sri S.K.Nath

....A.P.P

Counsel for the defence : Sri

....Advocate

Date for recording evidence : 4.5.13,20.5.13,6.6.13,12.9.13

Date of recording argument : 24.10.13,8.11.13

Date of judgment : 22.11.13

## JUDGMENT

**1. The prosecution case as unfolded in the trial is as follows:**

2. The complainant Md.Sarwar Hussain Akand had formally lodged an ejahar with the Bongaigaon P.S stating inter alia that on the night of 20.7.09 about 4 quintals 66 kg of rice of the midday meal scheme of his school that is Paschim Fulkumari Gosorgaon L P School was stolen away from the school after breaking of the lock of the room.Hence this case.

3. On lodging of the FIR the police swung into action to recover the said stolen 4 quintals 66 kg of rice.During the course of investigation the police recovered the rice from the house of the accused Upen Ray.

4. After completion of investigation police laid chargesheet against the accused persons and sent them to court to face trial.

5. Thereafter the accused persons appeared before the court to face trial.

6. On their appearance necessary copies were furnished to the accused and charge u/s 457/380/411/34 IPC framed against the accused and same on being read over and explained to the accused pleaded not guilty and claimed to be tried.

7. Prosecution examined as many as 10 PWs including the I/O.Statement of the accused u/s 313 Cr.P.C has been duly recorded.



*Md*  
ADDL. C.J.M.  
Bongaigaon

